

be assured that he will be given sufficient opportunity for getting education of his choice. I, therefore, request that this important matter may be included in the next week's agenda for discussion in the House.

[English]

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): Sir, I appreciate the enthusiastic interest which the hon. Members of this House are taking in regard to the proceedings and business of this House by giving a number of suggestions. That shows their interest which I appreciate. I shall certainly convey the same to the Business Advisory Committee which considers the matters. As I had submitted earlier, it is for the Members to raise and for the Speaker to permit the number of matters which the hon. Members can take up with the Ministers or under Rule 377 and so on. I am just giving a suggestion. It is your right, you can say that. I would certainly like to respectfully react to what Prof. Ranga said about fixing some time to reply at this stage. I can only say that I have respectfully noted his suggestion. I cannot make any other commitment at this stage.

12.30 hrs.

### ELECTION TO COMMITTEE

#### Spices Board

[English]

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI BRAHMA DUTT): I beg to move the following :

That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, subject to the other provisions of the said Act."

MR. DEPUTY SPEAKER : The ques- tion is :

"That in pursuance of clause (b) of sub-section (3) of section 3 of the Spices Board Act, 1986, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Spices Board, subject to the other provisions of the said Act".

The motion was adopted.

12.31 hrs.

### RESEARCH AND DEVELOPMENT CESS BILL—Contd.

[English]

MR. DEPUTY SPEAKER : Now, Item No. 10. Further consideration of the following motion moved by Shri B. K. Gadhi on the 24th July, 1986, namely :

"That the Bill to provide for the levy and collection of a cess on all payments made for the import of technology for the purposes of encouraging the commercial application of indigenously developed technology and for adapting imported technology to wider domestic application and for matters connected therewith or incidental there- to, be taken into consideration."

Now, Shri M.C. Daga to speak.

He wants to regulate the time. I am going to regulate the time now. He is going on suggesting this.

SHRI NAWAL KISHORE SHARMA : (Jaipur) : You can regulate time but not regulate Mr. Daga !

[Translation]

SHRI MOOL CHAND DAGA (Pali) : Mr. Deputy Speaker, Sir, I congratulate the hon. Minister as he is piloting a Bill for the first time, but I feel that it has not been properly drafted. I have gone through the Bill and that is why I want to inform him